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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010154162026

+ W.P.(C) 4918/2026 & CM APPL. 34193/2026, CM APPL. 39751/2026

SAURABH DIKSHITPetitioner

Through: Ms. Prachi Dubey, Advocate
(*Amicus Curiae*).

versus

GOVT. OF NCT OF DELHI & ORS.Respondents

Through: Mr. Abhinav Singh, Advocate
for GNCTD.

CORAM:

HON'BLE MR. JUSTICE AMIT MAHAJAN

ORDER

% **06.10.2026**

1. By the present petition, the petitioner seeks the following reliefs:

“a) Allow the present Petition;

b) Issue a writ, order or direction in the nature of mandamus directing Respondent No.2 to forthwith appoint the State Commissioner for Persons with Disabilities for the National Capital Territory of Delhi in accordance with the provisions of the Rights of Persons with Disabilities Act, 2016 within a time-bound period

c) Issue a writ, order or direction directing Respondent No.1 (upon appointment) to adjudicate and decide the Petitioner's complaint against Respondent No. 3 on merits in a time-bound manner in accordance with law;

d) In the alternative, and in view of the prolonged vacancy and failure of the statutory mechanism, this Hon'ble Court may be pleased to itself examine and adjudicate the Petitioner's grievances concerning violation of the provisions of the Rights of Persons with Disabilities Act, 2016 by Respondent No.3, including the denial of reasonable accommodation and the illegal termination dated 12.03.2021;”

2. The learned counsel for the respondents' submits that the steps for appointment of State Commissioner for Persons with Disabilities



for the National Capital Territory of Delhi have already been taken and the list of shortlisted candidates has already been sent to the Hon'ble Lieutenant Governor of Delhi.

3. He submits that he is hopeful that the steps in regard to appointment will also be taken without any delay.

4. Consequently, the respondents are requested to take steps for appointment of State Commissioner for Persons with Disabilities for the National Capital Territory of Delhi within a period of four weeks and the petitioner's complaint is thereafter directed to be decided expeditiously without any delay.

5. Considering the aforesaid, no further orders are required to be passed in the present petition at this stage.

6. Needless to state, the petitioner is at liberty to approach the Court in case any grievance remains in future.

7. The present petition stands disposed of along with pending applications.

AMIT MAHAJAN, J

OCTOBER 6, 2026

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